



2026:AHC-LKO:8159-DB

**HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW**

WRIT - C No. - 980 of 2026

Shiv Kumar Tandon

.....Petitioner(s)

Versus

State Of U.P. Thru. Its Prin. Secy. Deptt. Of
Urban Development Lko. And Another

.....Respondent(s)

Counsel for Petitioner(s)	:	Girish Kumar Tiwari
Counsel for Respondent(s)	:	C.S.C., Akram Azad

Court No. - 1

HON'BLE RAJAN ROY, J.

HON'BLE ABDHESH KUMAR CHAUDHARY, J.

1. Heard.

2. Petitioner seeks mutation of his name in respect of a house wherein he claims to have a share. The mutation is to be considered by Nagar Palika Parishad, Laharpur, District-Sitapur. However, it is informed by its counsel that no mutation application has been filed as per rules.

3. Petitioner, if there is a cause and has locus-standi, may prefer such an application as per rules only then it can be considered.

4. Accordingly, the petition is **disposed of**.

(Abdresh Kumar Chaudhary,J.) (Rajan Roy,J.)

February 3, 2026

Shanu/-